

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-701/ND/2020

IN THE MATTER OF:
M/s. Ashoka Creation Ltd.

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 01.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Siddharth Sharma, Advocate.
For the Respondent/ Corporate-debtor :Ms. Anjali Anchayit, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. Ms. Anjali Anchayit has appeared on behalf of Corporate-debtor and she has not yet complied with the last order i.e., filing "vakalatnama" as well as reply in the matter. Ten days' time has been granted for filing "vakalatnama" as well as reply. Matter is adjourned to 17.12.2020.

—sd—

(V.K. Subburaj)
Member (T)

—sd—

(P.S.N. Prasad)
Member (J)